

M/s D. S. Misra
S. Mukherjee
S. Behere

6A'

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A.

C.A./T.A./R.A. No. 1992

297

297 1999

R. R. V. P. Singh

Applicant(s)

Versus

Union of Indian Farmers Respondent(s)

Sr. No.	Date	Order with Signature
1	3.7.92	<p>The petitioner in this case is a constable in the Railway Protection Force which has already been categorised as an Armed Force. Therefore Tribunal has no jurisdiction to entertain this application which may be returned to the petitioner's counsel, to be filed before the High Court, if so advised.</p>
		<p>Annexures be returned and the original application be retained and the postal order of Rs.50/- be returned to the petitioner's counsel. A copy of this order be made available to Mr.D.S.Mishra, learned counsel for the petitioner.</p>
2	6.1.93	<p>Mr. D. S. Mishra, learned Counsel for the petitioner submitted that since the D. P. O has been sent to the Bank for encashment, it is not possible on his part to make delivery of the D. P. O. Hence it is directed that a cash amount of Rs. 50/- be paid to Mr. Mishra, who would receive on behalf of the petitioner.</p>